

**FORM A**  
**PUBLIC ANNOUNCEMENT**  
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF SURYA SHAKTI RESOURCES PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Surya Shakti Resources Private Limited
2.	Date of incorporation of corporate debtor	July 03, 2008
3.	Authority under which corporate debtor is incorporated / registered	ROC Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U40300HR2008PTC038120
5.	Address of the registered office and principal office (if any) of corporate debtor	<b>Regd. Office Address:</b> 1198, Sector-7D, Faridabad, Haryana- 121006
6.	Insolvency commencement date in respect of corporate debtor	January 24, 2023 (Copy of order received on January 25, 2023)
7.	Estimated date of closure of insolvency resolution process	July 23, 2023
8.	Name and registration number of the insolvency professional acting as interim resolution professional	<b>Name:</b> Devendra Umrao <b>Reg. No.</b> IBBI/IPA-003/IP-N00223/2019-2020/12640 <b>AFA Valid upto:</b> November 10, 2023
9.	Address and e-mail of the interim resolution professional, as registered with the Board	<b>Address:</b> B-43A, First Floor, Kalkaji, New Delhi - 110019 <b>E-Mail ID:</b> devumraoibc@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	<b>Address:</b> Tower A, Ground Floor, Unit No.14, The Corenthum, Sector 62, Noida - 201301, Uttar Pradesh <b>E-Mail ID:</b> cirp.suryashakti@gmail.com
11.	Last date for submission of claims	February 07, 2023
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Relevant Forms at: <a href="https://ibbi.gov.in/en/home/downloads">https://ibbi.gov.in/en/home/downloads</a>  (b) NA

Notice is hereby given that the National Company Law Tribunal, Chandigarh Bench has ordered the commencement of a corporate insolvency resolution process of the Surya Shakti





Resources Private Limited on January 24, 2023 (Received the copy of the order on January 25, 2023).

The Creditors of Surya Shakti Resources Private Limited, are hereby called upon to submit their claims with proof on or before February 7, 2023 to the Interim Resolution Professional at the address mentioned against entry No. 10.

Further, in accordance with Regulation 12(2) of Insolvency And Bankruptcy Board Of India (Insolvency Resolution Process For Corporate Persons) Regulations, 2016, A creditor, who fails to submit a claim with proof within the time stipulated in the public announcement, may submit the claim with proof to the interim resolution professional or the resolution professional, as the case may be, on or before February 7, 2023.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Devendra Umrao  
Interim Resolution Professional  
In the matter of Surya Shakti Resources Private Limited  
(In Corporate Insolvency Resolution Process)  
Reg. No. IBBI/IPA-003/IP-N00223/2019-2020/12640

Date: January 27, 2023  
Place: New Delhi